

## NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person in the Madurai Bench of Madras High Court at Madurai that in the event of non availability of any Court, as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble The Chief Justice, has been pleased to approve the following arrangement with effect from 07.04.2021:

- A) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice T.S. Sivagnanam be placed before the Division Bench presided over by Hon'ble Mr. Justice T. Raja and Vice Versa.
- B) The urgent matters pertaining to the Court presided over by Hon'ble Ms. Justice V.M. Velumani be placed before the Court presided over by Hon'ble Mr. Justice P.D. Audikesavalu and Vice Versa.
- C) The urgent matters pertaining to the Court presided over by Hon'ble Mrs. Justice J. Nisha Banu be placed before the Court presided over by Hon'ble Mr. Justice N. Anand Venkatesh and Vice Versa.
- D) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice G.R. Swaminathan be placed before the Court presided over by Hon'ble Mrs. Justice R. Tharani and Vice Versa.
- E) The urgent matters pertaining to the Court presided over by Hon'ble Mrs. Justice T. Krishnavalli be placed before the Court presided over by Hon'ble Mr. Justice G. Ilangovan and Vice Versa.

- F) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice G. Chandrasekharan be placed before the Court presided over by Hon'ble Mr. Justice Sathi Kumar Sukumara Kurup and Vice Versa.
- G) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice A.A. Nakkiran be placed before the Court presided over by Hon'ble Mr. Justice K. Murali Shankar and Vice Versa.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues. In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated:22.03.2021

Registrar (Judicial), High Court, Madras.